



2026:AHC:30

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5309 of 2025

Hare Ram

.....Petitioner(s)

Versus

Board Of Revenue U.P. At Prayagraj And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prem Chand Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Sri Muneshwar Singh, learned standing counsel for state-respondents.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, directing the respondent no.1 to decide the Revision No.1935 of 2024 (Onkarnath vs. Hare Ram), pending before the Board of Revenue, U.P. at Prayagraj."

3. Counsel for the petitioner states that revision arising out of the suit for partition, is pending before respondent no.1 since 2024. He submitted that petitioner is the opposite party in the aforementioned revision. He placed the order sheet of the pending proceeding in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.1/Board of Revenue, U.P. at Prayagraj to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 5, 2026
C.Prakash

(Chandra Kumar Rai,J.)